

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P.(IB)/149(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

JHAVERI TRADING AND INVESTMENT PRIVATE LIMITEDApplicant

Vs

SUNPOINT TRADING LIMITEDRespondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Vikram Choudhary, Advocate

For the Respondent :Mr. Arjun Padhiyar, Advocate

ORDER

Learned counsel for the respondent submits that reply has been filed on 06.05.2024 vide Inward Diary No. 3853 as well as Vakalatnama signed by Mr. Gaurav Jalendra, Advocate as well as Mr. Arjun Padhiyar, Advocate. However, there is no resolution on behalf of the Respondent authorizing the person who has signed Vakalatnama and reply. Learned counsel for the respondent further submits that by mistake proper authorization/resolution could not be annexed due to oversight and seeks indulgence to place the same.

In return the learned counsel appearing for the applicant also seeks indulgence to file rejoinder to the reply filed by the respondent.

Re-list on 18.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)